

HIGH COURT OF SIKKIM : GANGTOK  
Record of Proceedings

**Arb. A. No. 01/2025**

NATIONAL HIGHWAYS AND INFRASTRUCTURE  
DEVELOPMENT CORPORATION LTD. (NHIDCL) APPELLANT (S)

VERSUS

MRS. KRISHNA KUMARI CHETTRI AND ORS. RESPONDENT (S)

For Appellant : Mr. Sudipto Mazumdar, Senior Advocate with Ms.  
Gita Bista, Advocate.

For Respondent Nos. : None.  
1 to 3

For Respondent No.4 : Mr. Shakil Raj Karki, Government Advocate.

**Date: 07/08/2025**

**CORAM:**  
**HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

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**ORDER : (per the Hon'ble, the Chief Justice)**

The learned Advocate appearing on behalf of the appellant, National Highways and Infrastructure Development Corporation Ltd. (NHIDCL), prays for leave to withdraw the instant appeal and file the same before the proper forum i.e., the learned Commercial Court at Gangtok.

Such prayer of the appellant is allowed.

The instant appeal stands accordingly dismissed as withdrawn with liberty to the appellant to approach the learned Commercial Court at Gangtok, in accordance with law.

**(Bhaskar Raj Pradhan)**  
**Judge**

**(Biswanath Somadder)**  
**Chief Justice**